

The Hirkund Power Company Limited is constructing a captive power plant for the Indian Aluminium Company. While the work inside the chimney in this plant under construction was going on, due to sudden collapse of scaffolding inside the chimney, 13 persons—all of whom belong to West Bengal—have died and seven are injured out of whom five are still under treatment in the VSS Medical College Hospital.

When the reasons and circumstances leading to this accident are not yet known conclusively, it is definitely the outcome of a negligence on the part of the management and the construction agency. What is more unfortunate is the lack of their seriousness towards the rescue and relief operation including treatment. (*Interruptions*). It took about three days to find out the dead bodies. (*Interruptions*) This is a very serious matter. There is an attempt to suppress it. (*Interruptions*)

MR. SPEAKER: Please take your seat.

(*Interruptions*)

SHRI SRIBALLAV PANIGRAHI: Therefore, I demand that there should be a judicial enquiry by a sitting judge of the Orissa High Court to enquire into this incident in cooperation with the technical expert to find out the reasons and circumstances leading to this incident so that there is no recurrence of it again. (*Interruptions*). This company should be restrained from going ahead with the construction. Otherwise, it will be further complicated. Therefore, *ex-gratia* payment may be made as also the proper treatment of the injured be made. (*Interruptions*)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): The President of the Vishwa Hindu Parishad has announced and it was reported in the press also that they will start the construction of the temple at the disputed place of Ram Janmabhoomi. He has also said that the Government

of Uttar Pradesh will remove all obstacles in the way of construction. He has told that the U.P. Government has assured him that they will enable him to construct the temple. This will create a serious situation in the country. If the VHP goes in this way, it will create again a communal carnage in the whole country and strike at the unity of the country. Therefore, I urge upon the Government to immediately try for an amicable settlement of the issue, and also to see that such things do not happen which will affect the unity of the country. (*Interruptions*)

MR. SPEAKER: Only what Shri Guman Mal Lodha says goes on record.

.....(*Interruptions*).....

[*Translation*]

SHRI GUMAN MAL LODHA (Pali): Since the adoption of Constitution to this day, gross injustice is being done to four crore people of Rajasthan. Recognition has not been accorded to Rajasthani language under the Constitution. A massive agitation will be launched against gross injustice in not giving recognition under the Constitution to a language spoken by 4 crore people in and out side India. I would, therefore, request the Government to dispense justice to the people of Rajasthan by including Rajasthani language in the Eighth Schedule of the Constitution....(*Interruptions*)....

[*English*]

MR. SPEAKER: It is not going on record.

[*Translation*]

SHRI HARI KEWAL PRASAD (Salempur): Mr. Speaker, Sir, a person from my constituency is working in Assam (*Interruptions*).... He left his home at 10 a.m. for office after taking food. While on his way to the office, ULFA extremists abducted him and

took him to an unknown place. His family members came to me and narrated their woeful tale to me.....
(Interruptions).....

[English]

MR. SPEAKER: Please take your seats. When I am standing you have to take your seats.....(Interruptions).....

SHRI SOMNATH CHATTERJEE (Bolspur): You agree that this is a matter of serious concern to all of us. We would like to know what is the reaction of the Government. It is not a matter in which there can be procrastinations by the Government. (Interruptions)

MR. SPEAKER: Please take your seats.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): We have got mandate in U.P.

MR. SPEAKER: Be seated please.....(Interruptions)..... whatever you want to say has already been said by your leader very clearly and it is on the record. Later on you jointly....

(Interruptions)

MR. SPEAKER: Loknathji, please resume your seat.

[English]

You cannot speak when I am standing. Why do you do like this? When all of you are talking, nothing is being recorded and it goes on that when you are speaking others also talk. What I am saying is that whatever you say, each word is being recorded. You should be content with that and if you have any point your leader can.....

...(Interruptions)...

SHRI AMAL DATTA (Diamond Harbour): *(Interruptions)

MR. SPEAKER: Shri Amal Datta, this is derogatory to the Parliament and you should not have spoken those words. They will not form part of the record. Parliament record is a very important record. It is not for you, the hon. Members, to say this thing. This will not form part of the record.

(Interruptions)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Mr. Speaker, Sir, the concern and anxiety expressed on the Floor of the House is shared by all sections of the people in the country because issues like this—it is a stated position of this Government—must be settled peacefully and by mutual consent. I can only say that the same concern should be shared by every one who is interested in constructing the temple. I can only say this much at this moment and I am quite certain, what has been said by all sections of the House will be given its due importance by all those who are concerned in this matter. (Interruptions)

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, I share the concern of all sections of the House that everything should be done peacefully. But I would also like to point out that this is an issue on which there have been different opinions as to what should be done in Ayodhya and what should not be done. I am sure that in a democracy, no political party can disregard a mandate and the UP Government has the mandate. (Interruptions)

Mr. Speaker, Sir, on the last two Fridays, we have been discussing this issue. (Interruptions) I am not yielding. (Interruptions) We are going to

*Not recorded.

debate this on Friday—day after tomorrow—once again. That inconclusive debate on the resolution moved by Mr. Zainal Abedin is to continue. And we can certainly debate what is the mandate and what is not the mandate. *(Interruptions)* What I want to say is that this anger is not against my party. It is against the people of U.P. *(Interruptions)* On coming Friday, we can discuss what is the mandate. *(Interruptions)* No political party can afford to disregard a mandate. *(Interruptions)*

SHRI CHANDRA JEET YADAV (Azamgarh): Sir, the statement of Mr. Advani should not go on record. *(Interruptions)*

[*Translation*]

SHRI SRIKANTA JENA (Cuttack): Mr. Speaker, Sir, this is totally wrong. What is mandate?.... *(Interruptions)*...

MR. SPEAKER: Please be seated first.....

...*(Interruptions)*...

MR. SPEAKER: When I am on my legs, you must resumé your seat.

.....*(Interruptions)*.....

MR. SPEAKER: Mr. Joshi, please sit down. All of you sit down.

...*(Interruptions)*...

MR. SPEAKER: Mr. Sonkar, be seated, please. I am on my legs. You please sit down.

...*(Interruptions)*...

MR. SPEAKER: Be seated, please. Why do you stand up time and again. Why are you adding to the confusion? If everybody starts

speaking, it will be difficult to transact the business.

...*(Interruptions)*...

MR. SPEAKER: Yes, Mr. Khurana, please sit down.

...*(Interruptions)*...

MR. SPEAKER: What is the matter? Why do you stand up again and again? I am on my legs. You, please sit down.

...*(Interruptions)*...

MR. SPEAKER: Not in this manner, first listen to me.

...*(Interruptions)*...

SHRI RAJNATH SONKAR SHASTRI: Mr. Speaker, Sir, it is a very serious matter....*(Interruptions)*...

MR. SPEAKER: Mr. Sonkar, sit down, please.

...*(Interruptions)*...

[*English*]

MR. SPEAKER: It is not like this.

...*(Interruptions)*...

MR. SPEAKER: Please sit down. Mr. Sonkar Shastri, it is not correct to stand when I am standing.

...*(Interruptions)*...

[*Translation*]

MR. SPEAKER: If you will continue to speak in this manner one after the other, how long shall I keep standing here and how long will you go on doing this? Everybody will give due regard to your feelings, the House will also do so.

...*(Interruptions)*...

MR. SPEAKER: Let me complete.

...(Interruptions)...

MR. SPEAKER: Shri Sonkar, this is not proper.

...(Interruptions)...

[English]

MR. SPEAKER: Mr. Sonkar Snastri, this is not correct. All the time you are jumping up.

...(Interruptions)...

[Translation]

MR. SPEAKER: Please sit down.

...(Interruptions)...

MR. SPEAKER: Please sit down. Why are you adding to it. Let me say what I want to say. Everybody has heard what you have said. The sentiments expressed by the Members from both sides.....

...(Interruptions)...

MR. SPEAKER: My throat has got parched and a glass of water is beside me but you are not even allowing me to take a sip. I was saying that those Members who want to express their views on this subject...

...(Interruptions)...

[English]

MR. SPEAKER: If you get up next time, it is not good for you. I am standing.

...(Interruptions)...

[Translation]

MR. SPEAKER: I was saying that all the hon. Members of the House will be given an opportunity to express their views but they should bear in mind that this is not the only

issue on the agenda. There are a few more important issues. The statement on Industrial policy is to be presented and after that the Budget is also to be presented. Every opportunity will be given to express the views on this subject also.

[English]

MR. SPEAKER: If you get up like this, it is not good. If you want to show that you can speak something, I will give you enough opportunity to speak. But please do not stand up like this. I cannot go on talking to like this to each and every Member who stands up. Please cooperate with me.

I will give an opportunity to all the Members to speak on this topic on a proper occasion. The proper occasion is that there is a resolution before this House and you will be speaking on that resolution and not now.

(Interruptions)

SHRI SOMNATH CHATTERJEE: Sir, let this issue not end on the basis that we have accepted what Mr. Advani has said. According to us, that is not the mandate of the people there. Therefore, you should not be under the impression that we have accepted that proposition. (Interruptions)

[Translation]

SHRI HARI KEWAL PRASAD: Mr. Speaker, Sir, with your kind permission, I want to draw the attention of the House towards my constituency. This Government has become synonymous with kidnappings. When a person wake up in the morning, he is worried about kidnappings. Recently, a family from village Konhara in Deoria district came to me and told me that Shri Dev Kishore of Konhara who was working as a Commissioner in Assam, was going from his residence to the office on 1st July at 10 A.M.....

MR. SPEAKER: You need not go into details. There are others who want to speak.

SHRI HARI KEWAL PRASAD: Mr. Speaker, Sir, I was saying that he was kidnapped by ULFA terrorists on his way to office and his whereabouts are not known so far. His family members are worried about him. I, therefore, request the leader of the House, through you, to get the whereabouts of Shri Dev Kishore Tiwari and secure his release from the terrorists. (Interruptions)...

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Speaker, Sir, I would like to draw your attention and the attention... (Interruptions)... Sir, I would like to draw your attention, the attention of the House and the attention of the Government to the anger, frustration, resentment and demoralisation in the ranks of the UP Police, at the recent surrender of the Government of UP to the dictates of an organisation called the Bharatiya Kisan Union... (Interruptions)...

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Sir, how can this matter be discussed here. How can U.P. be discussed here. Is this U.P. Legislative Assembly?... (Interruptions)... If U.P. is discussed here then Bihar and other States would also be discussed... (Interruptions)...

[English]

MR. SPEAKER: Please don't stand there like that. Please sit down. It is not necessary to talk like that. Please sit down.

(Interruptions)

SHRI SYED SHAHABUDDIN: We all speak about the morale of police force. Here, a policeman was killed and four were kept under de-

attention for a number of days. Then the BKU leader arrived on the scene and he said that they would be released only after the culprits of the previous attack on the police force are released *en masse*. The Government of Uttar Pradesh not only bargained with this self-assumed leader, and thus allowed mob rule and they released the culprits who were in detention... (Interruptions) I would like to know whether there is rule of law under the U.P. Government, the biggest State of the Union. Surely, it is going to affect the rest of the country. The Home Minister should speak to the U.P. Government. Such incidents of mob rule against the police force and such incidents of surrender to mob rule should not be permitted. (Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I want to draw your attention to a serious matter. Bihar is a backward State, though it is rich in resources. The economic condition of Bihar is very miserable and even the royalty on coal which is very little is not received in time. The most unfortunate thing is that the Chief Minister of Bihar has threatened to go on a fast unto death if the royalty on coal is not increased by the Centre. I feel that if things are neglected to such an extent there would be serious consequences. The Hon. Prime Minister is not here. I wanted to make this submission in his presence. The Finance Minister and the leader of the House are present here. I want that they should take the matter seriously. If immediate decision is not taken on the royalty issue, the Bihar Chief Minister would carry out his threat which may lead to serious consequences. I, therefore, urge the Government to think over it seriously before there are any serious consequences. (Interruptions)*

*Not recorded.

MR. SPEAKER: Whatever you are saying is not going on record.

[English]

SHRI SOMNATH CHATTERJEE: I request the hon. Finance Minister to look into this aspect.

[Translation]

SHRI MOHAMMAD YUNUS SALEEM (Katihar): Mr. Speaker, Sir, with your permission I would like to say that the issue of Ayodhya... (Interruptions).....

MR. SPEAKER: I will give you an opportunity at that time.

SHRI MOHAMMAD YUNUS SALEEM: If you do not allow me, I will sit down. You know I am not in the habit of troubling you. Now that an issue was raised here by my friend Shri Advani...(Interruptions)... you first listen to me...(Interruptions)...

MR. SPEAKER: You will get an opportunity to speak at that time.

...(Interruptions)...

SHRI RAM NAIK: If some hon. Members want to speak on it after a ruling has been given, we too would like to speak then...(Interruptions)...

[English]

MR. SPEAKER: Don't reopen it because other Members would also like to speak on it.

...(Interruptions)...

12.55½ hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report of and Review on the working of the Punjab State Warehousing Corporation, Chandigarh, for 1989-90 etc.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): I beg to lay on the Table—

1. (i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Warehousing Corporation, Chandigarh, for the year 1989-90 along with Audited Accounts under sub-section (11) of Section 31 of the Warehousing Corporations Act, 1962 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Warehousing Corporation, Chandigarh, for the year 1989-90.

2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-116/91.]

Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1991

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): I beg to lay on the Table a copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1991 (Hindi and